

State Vs Dheeraj
FIR No: 103/2020
under Section 308/34 IPC
PS: Gulabi Bagh

19.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. K.K.Singh, Ld. Counsel for accused/applicant (through V/C).
Sh. Jitender Kr. Tomar, Ld. Counsel for complainant.
Complainant/victims namely Rohit and Rahul are also present.
IO/SI Ram Chander Nehra is also present.

Heard. Perused.

Ld. Counsel for accused/applicant, counsel for complainant as well as complainant/victims submit that matter has been amicably settled between them as both the parties are neighbours. It is further submitted that wife of accused/applicant is 08 months pregnant and accused/applicant is working in Civil Defence and is a Corona warrior.

Complainant/victims have stated that they have no objection if bail is granted to accused/applicant.

Accused/applicant is in J/c since 16.06.2020. Complainant/injured persons have already been discharged from hospital and they have not opposed the application in hand.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of Ld. MM concerned/Duty MM.

dl
19/6/2020

:2:

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for
accused/applicant.


19/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/19.06.2020

State Vs Afroz Alam
FIR No: 218/2018
under Section 22/29 NDPS Act and Section 63/65 Copyright Act
PS: Crime Branch.

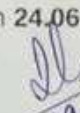
19.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State
Sh. Himanshu Gupta, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail for a period of
45 days.

IO is directed to verify the medical document pertaining to
wife of accused/applicant and file report on **24.06.2020**.


19/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/19.06.2020

State Vs Abhinandan Singh
FIR No: 56/2020
under Section 376/323 IPC
PS: Wazirabaad

19.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. M. Mukul, Ld. Counsel for accused/applicant.
Complainant/victim is also present in person.
IO/SI is also present.

Heard. Perused.

Present application has been filed on behalf of
accused/applicant named above for grant of anticipatory bail.

Perusal of record shows that vide order 09.06.2020,
accused/applicant was directed to join the investigation. In the report
filed by IO today, it is stated that accused/applicant had joined the
investigation on 17.06.2020 but had not provided mobile phones and
had not co-operated in the investigation. It is further mentioned that
mobile phone in question is to be recovered from the possession/at the
instance of accused/applicant.

Ld. Counsel for accused/applicant submits that
accused/applicant as well as complainant resided together for about
14 months and still talks for settlement are going in between them. Ld.
Counsel has also relied upon a case titled as Jagdish Nautiyal Vs
State i.e. Bail Appl. No. 1317/2012 Decided on 29.11.2012.

dl
19/6/2020

Chamber No.

G. 526, K.K.D. court,
Delhi

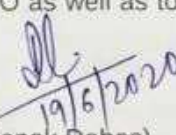
:2:

On the other hand, complainant has stated that no such talks are going on between them and there are no chances of settlement/compromise.

The offence in question is not compoundable one. Allegations against accused/applicant are of serious nature. Accused/applicant has not co-operated in the investigation of this case and has not handed over his mobile phone used during the period w.e.f April, 2019 till 15 December, 2019 (as stated by IO). The investigation of the case is at very initial stages and custodial interrogation of accused/applicant is required for recovery of mobile phone in question.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of anticipatory bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/19.06.2020

Chamber No.

G. 526, K.K.D. court
Delhi

State Vs Rajesh
FIR No: 162/2020
under Section 307/452/34 IPC
PS: Subzi Mandi
19.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Rishabh Jain, Ld. Counsel for accused/applicant.
Sh. Abid Ahmed, Ld. Counsel for complainant.
Complainant/victim namely Naresh is also present.
IO/SI Balraj Singh is also present.

Heard. Perused.

Ld. Counsel for accused/applicant, counsel for complainant as well as complainant submit that matter has been amicably settled between them and they will be moving a joint petition in Hon'ble High Court for quashing of FIR.

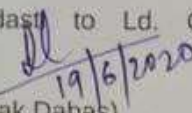
Complainant/victim namely Naresh has not opposed the present application.

Accused/applicant is in J/c since 02.06.2020. Complainant/injured persons have already been discharged from hospital and they have not opposed the application in hand.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of Ld. MM concerned/Duty MM.

Application stands disposed of accordingly.

Copy of order be given dast to Ld. Counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts/Delhi/19.06.2020

State Vs Adnan alias Mohd Adnan
FIR No: 46/2019
under Section 392/397/411 IPC
PS: Chandni Mahal

19.06.2020

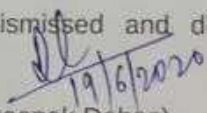
Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Sachin Kr. Jain, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the basis of minutes of meeting of High Powered Committee.

As per report of IO, accused/applicant is a habitual offender and is a BC of area in question. Accused/applicant was previously also involved in five criminal cases of similar nature. The **minimum** punishment for offence punishable under Section 397 IPC is 07 years.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/19.06.2020

State Vs Verdani alias Raju
FIR No: 09/2019
under Section 498A/304B/34 IPC
PS: Burari

19.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Alok Tripathi, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the basis of minutes of meeting dated 18.05.2020 of High Powered Committee. Ld. Counsel submits that accused/applicant is suffering from various medical ailments and the treatment thereof is not possible in jail.

As per report dated 17.06.2020 received from Medical Officer, Central Jail No. 7, the patient (accused/applicant) was last reviewed by SR-ENT Surgeon on 16.06.2020. It is further mentioned that size of parotid swelling has been reduced considerably. It is further mentioned that the swelling is benign in nature and symptomatic treatment has been advised for the same. The condition of inmate is stable and he is receiving all the medicines from Jail Dispensary.

Accused/applicant is in J/c since 13.01.2019.
Accused/applicant has not spent a period of more than 02 years in jail.

DL
19/6/2020

:2:

The maximum punishment for offence punishable under Section 304B IPC is life imprisonment.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

DL
19/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/19.06.2020